

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 1 of 2014  
& IA Nos. 5 & 60 of 2014**

**Dated : 5<sup>th</sup> March, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Steel Authority of India ... Appellant(s)**

**Versus**

**Damodar Valley Corporation & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Rajiv Ranjan  
Mr. Rajiv Shankar Dwivedi  
Mr. Ajay Kumar  
Mr. Sanjeev Bansal  
Mr. Bajpayi  
Mr. Harsh Vardhan**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo**

**ORDER**

**I.A. No. 60 of 2014  
(Appl. for Amendment)**

We have heard the learned counsel for both the parties in the Amendment Petition.

In view of the fact that fresh grounds have been urged, we deem it fit to allow the Amendment petition. Accordingly, the Application is allowed.

**Appeal No. 1 of 2014**

The learned counsel for the Respondent is directed to file the reply to the amended Appeal after serving copy on the other side.

Post the matter on **09.04.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ts/ak*